

of the physicians under Indian System of Medicine and Homoeopathy working the CGHS dispensaries for providing them promotional avenue; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): (a) and (b) A proposal for upgradation/creation of certain posts of I.S.M. and Homoeopathy Physicians is under consideration for providing them promotional avenues. The details are being worked out.

Oil palm factory in Kerala

4488. SHRI KODIKKUNNIL SURESH: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether Union Government propose to grant Letter of Intent/Industrial Licence for starting oil palm factory in Kerala; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUNJAN PATEL): (a) No application for starting oil palm factory in Kerala has been received by us.

(b) Does not arise.

Delhi Social Welfare Advisory Board

4489. SHRI GOVINDA CHANDRA MUNDA: Will the Minister of WELFARE be pleased to state:

(a) whether Delhi Social Welfare Advisory Board and Central Social

Welfare Board sanction grants to those organisation who are also receiving foreign aids;

(b) if so, the names of the organisations and amount sanctioned to them during last three years 1987-88, 1988-89 and 1989-90; and

(c) what steps Government propose to avoid duplication of grants for the same purpose?

THE DEPUTY MINISTER IN THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF WELFARE (SHRIMATI USHA SINHA): (a) Yes, Sir. A few organisations aided by the Delhi Social Welfare Advisory Board and Central Social Welfare Board in Delhi are receiving foreign aid for different purposes.

(b) A statement is given below.

(c) The Institutions were not sanctioned grants for the purpose for which they were receiving foreign aid. Before sanctioning a grant for a specific purpose, it is ensured that the institutions do not receive any other assistance for the same purpose through the following procedure:

(i) Audited statement of accounts for the past two/three years are scrutinised before sanction of grant.

(ii) Institutions have to furnish details of assistance received from other sources alongwith their applications for assistance and if they are found to have received any financial assistance for the same purpose, they are not considered eligible for grants.

STATEMENT

Sl. No.	Name of the Institution	Programme assisted	Amount sanctioned		
			1987-88	1988-89	1989-90
1.	Mobile Creches, D-12 Area Sector-4.	(a) Creches	5,78,100	6,04,450	6,30,750